

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

106. IA/1649/2024 IN C.P. (IB)/498(MB)2021

IN THE MATTER OF

Moon Star Securities Trading & Finance Co. Ltd

Vs

Raghuleela Builders Pvt. Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 15.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Resolution Professional: Adv. Rajeev K. Panday (PH)

For the Respondent:

ORDER

I.A. 1649/2024

Notice of Motion. Registry as well as Applicant are directed to issue notice to the Respondents. The Applicant shall file service affidavit along with copy of notice sent to the Respondents, original postal receipt, track report/ acknowledgements, email etc, at least two days before the next date of hearing. Registry is also directed to submit service report along with copy of notice sent to the Respondents, postal receipt, track report/acknowledgement.

Upon service, the Respondents are directed to file the reply before the next date of hearing, by serving an advance copy to the Counsel for the Applicant.

Adjourned to **10.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

213. IA/1329/2023 IA/3246/2023 IN C.P. (IB)/498(MB)2021

IN THE MATTER OF

MOON STAR SECURITIES TRADING &
FINANCE CO.LTD

VS

RAGHULEELA BUILDERS PVT.LTD

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 15.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA/1329/2023: Mr. Sangeeth Narayanan (PH)
For the Resolution Professional: Adv. Rajeev K. Panday (PH)
For the JCF ARC in IA/3246/2023: Adv. Nasrin Shaikh (VC)
For the Applicant in IA/3246/2023: Adv. Kunal Kanungo (PH)

ORDER

I.A. 1329/2023

The Ld. Counsel for the Applicant fairly submits that he does not wish to press the invoices issued in the name of 'One BKS Realtors/Raghuleela Builders' from April-2020 to December-2020. He shall only be making his submissions with respect to the claims from November-2019 to March-2020, the invoices which have been specifically raised in the name of Raguleela Builders i.e. the Corporate Debtor and the total due amount is stated to be Rs. 3,97,188/-. The Ld. Counsel for the RP is directed to consider the claim of the Applicant.

With these observations, the I.A. is disposed of.

I.A. 3246/2023

Adjourned to **10.05.2024.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)